

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No. 6825 of 2026

Captain Sunder Lal : Appellant

Vs
CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated February 26, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated March 12, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated April 07, 2026 (Reg. No. SEBIH/A/E/26/00126). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Query in the application-** The appellant, vide his application, sought the following information:

“ File complaint on scores No SEBIE/DH25/SOUT/047359/1 for wrong information published on Money Contro, Zeebiz, cnbc awaj hindi, and other news paper regarding decision on dividnt by GUJARAT TOOL ROOM. Due to restriction of special words unable to give full information on scores requested on appeal to provide email id of Complaint dealing officer but without giving email id to me SCORES closed my complain. I write email to SEBI and BSE where GUJARAT TOOL ROOM listed but NO RESPONSE

My request

Provide email id and Phone No of sebi grievance officer to provide full details of my complaint for final decision”

3. **Reply of the Respondent** –The respondent, in response to the query, informed that the complaint status and Action Taken Report (ATR) is available on SCORES website and the same can be accessed by logging in with the login credential. Notwithstanding the aforesaid, the respondent provided the ATR in the matter.

4. **Ground of appeal** – On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent.
5. I have perused the application and the response provided thereto. The appellant has sought the email id and phone no. of SEBI officer who dealt with his complaint. I note that the name of the SEBI officer who dealt with the complaint of the appellant can be seen from the ATR, which is available on SCORES website. Further, the official email id and contact number of all employees are available on SEBI website under the head “SEBI Directory”. Hence, I find that the requested information can be accessed by the appellant from the SCORES and SEBI website. Accordingly, I find that no further intervention of this forum is warranted.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: April 30, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA